The Speaker and Deputy Speaker of the Legislative assembly of National Capital Territory of Delhi (Salaries and Allowances) (Amendment) Act, 1995

Act 3 of 1996

Keyword(s):
Legislative Assembly, Maintenance, Residence, Speaker and Deputy Speaker
No. F.13(3)96-L.A.—The following Act of Legislative Assembly received the assent of the President of India on 7th March, 1996 and is hereby published for general information.


(DELHI ACT NO. 3 OF 1996)

Dated 14th March, 1996

AN ACT

Further to amend "The Speaker and Deputy Speaker of the Legislative Assembly of the National Capital Territory of Delhi (Salaries & Allowances) Act, 1994".

Do it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty Sixth Year of the Republic of India as follows:—

1. Short Title and Commencement.—(1) This Act may be called "The Speaker and Deputy Speaker of the Legislative Assembly of the National Capital Territory of Delhi (Salaries & Allowances) Act, 1995".

(2) It shall come into force on such date as the Lt. Governor may, by notification in the official Gazette appoint.

2. Omission of Section 6.—In the Speaker and Deputy Speaker of the Legislative Assembly of the National Capital Territory of Delhi (Salaries & Allowances) Act, 1994 (Delhi Act 7 of 1993), section 6 shall be omitted.

The Act, No. F.13(4)96-L.A.—The following Act of Legislative Assembly received the assent of the President of India on 7th March, 1996 and is hereby published for general information.


(Delhi Act No. 4 of 1996)

Dated, the 14th March, 1996

AN ACT

Further to amend "The Ministers of the Government of the National Capital Territory of Delhi (Salaries & Allowances) Act, 1994".

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty Sixth Year of the Republic of India as follows:—

1. Short Title and Commencement.—(1) This Act may be called "The Ministers of the Government of the National Capital Territory of Delhi (Salaries & Allowances) (Amendment) Act, 1995".

(2) It shall come into force on such date as the Lieutenant Governor may, by notification in the official Gazette appoint.

2. Amendment of Section 3.—In "The Ministers of the Government of the National Capital Territory of Delhi (Salaries & Allowances) Act, 1994 (Delhi Act 8 of 1995)" (hereinafter referred to as "the principal Act"); in section 3, subsection (3) shall be omitted.